



2026:AHC-LKO:40891

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1053 of 2026**

Dr. Amod Kumar Sachan

.....Applicant(s)

Versus

State Of U.P. Thru. Secy. Deptt. Of Home Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Mrs.Suniti Sachan, Gangeshwar
Pandey, Shashwat Patel
Counsel for Opposite Party(s) G.A.

Reserved

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Heard Mrs. Suniti Sachan, learned counsel for the applicant assisted by Shri Prashant Chaudhary, Advocate, Shri Vishwajeet Singh, learned Senior Advocate assisted by Shri Puneet Chandra and Shri Siddharth Sinha, learned counsel for opposite party no. 2 and Shri Piyush Kumar Singh, learned A.G.A. for the State.

2. The present anticipatory bail application has been filed by the applicant with the prayer to grant him anticipatory bail in Case Crime No. 62 of 2026 under Sections 61(2), 318(4), 338, 336(3), 340(2) BNS, P.S. Hazratganj, District Lucknow.

3. Learned counsel for the applicant has submitted that the FIR of the case in question has been lodged in the most illegal manner only with the intention to make pressure on the applicant. The allegations in the FIR are that the informant has been ousted from the Board of Directors on the basis of an illegal resolution and the applicant has been inducted in place of Rajshekhar. The authorized signatory of the Bank is also being changed. The alleged action mentioned in the FIR is regulated under the provisions of Chapter VII, XI and XII of the Companies Act, 2013.

3.1. It has further been submitted that in the FIR, it is alleged that the informant is 40% shareholder in Interlinked Dawa Mandi Pvt. Ltd., having bank account No. 0363261555605 in Canara Bank, Hazratganj Brank. On 11.03.2026, he received a letter from Chief Manager of the Bank apprising him that one Sanjay Singh has issued a letter dated 09.03.2026 to the Branch Manager asking him to enforce stop payment till the change of Authorized Signatory of the account. The Chief Manager also informed about a resolution and letter dated 9.03.2026, by which, Sanjay Singh and Suryakant Srivastava were asked to be made the authorized signatories. The said resolution of the Board is signed by Vimal Prakash Khare and Akhilesh Kumar. Whereas, no signature of the present director is found thereon. Apart from informant, Chandra Mohan Sharma and Manish Saxena are also Directors, and they were also not having any knowledge about the aforesaid act. Rajshekhar, son of the applicant, is also one of the directors, who resides in America and in his absence, the applicant has forged his signature on the cheques for encashing the same. The applicant and his son made a conspiracy with Sanjay Singh, Suryakant Srivastava, Vimal Prakash Khare and Akhilesh Kumar and without informing the informant, Chandra Mohan Sharma and Manish Saxena (directors), issued a fake resolution for removing them from the post of Director. Neither Chandra Mohan Sharma nor Manish Saxena had tendered their resignation.

3.2. It has next been submitted that the applicant is innocent and no alleged offence is made out. As per the allegation in relation to the forged signature of Rajshekhar on the cheques, the victim has never made any complaint. It is alleged that the applicant was Chairman of Hind Charitable Trust and the informant came into his contact as he was working as Senior Manager, HDFC Bank in relation to bank business and he gained the applicant's confidence. Thereafter, the informant was appointed in RBL Bank. The informant requested to transfer all the bank accounts of the said trust to the said bank. Thereafter, in January 2025, the informant resigned from RBL Bank and joined the Hind Institute of Medical

Sciences as CEO till May 2025 and thereafter he was promoted as Group CEO, where he served till February 2026. Thereafter, dispute started and the informant started claiming himself to be Vice Chairman of the entire trust. The informant convinced the applicant to invest in a loss-making company Interlinked Dawa Mandi Private Limited, saying that this would be beneficial to the medical college. As the applicant was serving as a doctor in King George's Medical University, U.P., Lucknow (K.G.M.U.) and could not become Director himself, hence, he inducted informant as well as his son Rajshekhar. The informant had no financial stake, though, he was made equal shareholder along with the applicant's son. After becoming Director of Interlinked Dawa Mandi Private Limited, informant, in collusion with Chandra Mohan Sharma, formed a rival pharma company namely Sysmedic Pharmaceuticals Private Limited on 26.12.2023 and his wife formed Hindsquare Medics Private Limited and Verita Private Limited. Informant began siphoning off funds from Hind Charitable Trust and Interlinked Dawa Mandi. The informant conducted several board meetings and showing presence of the applicant's son, despite him not being in India, transferred all his shares to Chandra Mohan Sharma and Manish Saxena without any authority and passed resolution dated 28.03.2024. The applicant's son came to India and inducted four new Directors and transferred his entire share to the applicant. The applicant has never been appointed as Director in the company Interlinked Dawa Mandi and he only has shareholding of his son, which is yet to be reported to the Registrar of Companies. The newly appointed Director, Sanjay Singh, received resignation of entire old management through speed post. As per MCA portal, the newly inducted board is duly authorised to pass resolutions and letters to bank which cannot be said to be forged as once the person is shown over the portal as Director, he has authority to pass resolution for bank operations and the persons who signed the letter dated 9.03.2026 accepted the same. The illegal acts of the informant came into light in February 2026 when he along with one of the trustees, namely, Brij Kumar Singh, passed resolutions dated 16.01.2026 and 3.02.2026 to dispute the

position of applicant as Chairman of the Trust and to try to remove him from the said position. Both the said resolutions have been challenged by the applicant before Civil Judge, Senior Division, Lucknow by virtue of Civil Suit No. 455 of 2026. The applicant also lodged one FIR No. 129 of 2026 in Barabanki against the informant. In the said suit, stay order has been granted by the Civil Court in favour of the applicant. A writ petition was filed by the informant for quashing of the said FIR, but the same was dismissed.

3.3. It has also been submitted that a letter dated 18.05.2026 was written from the office of Registrar of Companies to the Investigating Officer stating that on the basis of complaint dated 11.03.2026, reply has been asked from the Directors and prima facie, in case any irregularity is found, then proper action will be taken.

3.4. It has lastly been submitted that in case the informant is aggrieved with the resolution of the board which was passed under the provisions of Companies Act, then he is having proper remedy before N.C.L.T. The custodial interrogation is not needed. The applicant is ready to cooperate in the investigation, hence, he is entitled for anticipatory bail.

4. Shri Vishwajeet Singh, learned Senior Advocate, while opposing the prayer of the applicant, has submitted that the applicant was Doctor in K.G.M.U. and he was dismissed by the disciplinary committee on 12.07.2025 in the light of directions of Hon'ble High Court passed in Writ Petition No. 208 of 2017 (M/B), after having been found associated with Hind Charitable Trust, Balaji Charitable Trust, private practice, unauthorized absence, marrying second wife without divorcing from first wife, etc. The inquiry is being conducted by U.P. Vigilance Establishment, Lucknow in connection with disproportionate assets against the applicant.

4.1. It has further been submitted that the FIR, which is lodged against the informant, is lodged with the malafide intention only to

harass him. In the year 2004, with an object of charitable trust, Brij Kishore Singh established Hind Charitable Trust. Dr. Harish Chandra, Smt. Sushila Chaudhary, Sunil Kumar Verma and Madhu Chaudhary joined him. The applicant, who was doctor in KGMU and owner of Shekhar Hospital, assured that he would not earn single penny from the trust and his wife Richa Mishra will also support. Thereafter, the trust was registered on 9.12.2004 with all aforesaid persons and the applicant was appointed as Chairman of the trust and the account was also opened in HDFC Bank without informing other trustees. When Brij Kishore Singh got to know about it, he approached the regional office of HDFC Bank and noticed that a forged and fabricated Trust Deed was presented for opening bank account involving crores in transaction alongwith over draft limits and bank guarantees. The applicant has made several forgeries in the documents of the trust and bungled several crores of rupees. Brij Kishore Singh filed an application under Section 173(4) BNSS dated 16.01.2026 before the concerned court against the applicant, as no action was taken by police, the concerned Magistrate issued direction for registration of FIR to Police Station Kaiserbagh, whereupon FIR No. 22 of 2026 was registered. A petition was filed by the applicant for quashing of the said FIR, but the same was dismissed and the applicant was removed from the post of Chairman of the Trust on 3.02.2026, which is the subject matter of the aforesaid suit.

4.2. It has also been submitted that custodial interrogation is needed, therefore, the applicant is not entitled for anticipatory bail.

5. Learned Government Advocate has also opposed the prayer of the applicant. He has submitted that the applicant is not cooperating, therefore, he is not entitled for interim relief.

6. Considering the submissions of learned counsel for the parties and going through the contents of the anticipatory bail application as well as other relevant material, it is evident that the applicant was faculty in King George's Medical University, U.P., Lucknow (K.G.M.U.) and at the same time, he was involved in the activities

of the Trust as well as affairs of other hospital including the Trusts discussed hereinabove. In compliance of the order of writ Court passed in Writ Petition No. 208 (M/B) of 2017 dated 06.02.2023, a Disciplinary Committee was also constituted and notice was issued to the applicant who was Professor, Department of Pharmacology, K.G.M.U., Lucknow as he was indulged in private practice and was making profit in private companies. Thereafter, the applicant's services were dispensed with vide order dated 12.07.2025 by the K.G.M.U. The letter dated 02.09.2024 issued by Senior Superintendent of Police, C.I.S., U.P. Vigilance Establishment, Lucknow reveals that vigilance inquiry is also going on against the applicant. As per Government Advocate, the applicant is also not cooperating in the investigation. Therefore, this Court is of the view that the applicant is not entitled to get any relief. Accordingly, the present anticipatory bail application is ***dismissed***.

June 12, 2026

Arpan

(Rajeev Singh,J.)